

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A.No.2218/99

Tuesday, this the 30th day of January, 2001

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN HON'BLE SHRI S.A.T. RIZVI, MEMBER (A)

J.C.Jhamb C-3/428, Janakpuri New Delhi-58.

..Applicant.

(By Advocate: None)

VERSUS

Director of Education, Directorate of Education, Govt. of NCT of Delhi Old Secretariat, Delhi.

.. Respondent

(By Advocate: None)

ORDER (ORAL)

Hon'ble Shri S.A.T. Rizvi, M (A):-

None appeared on behalf of the applicant as well as on behalf of the respondents when the case was called what for final hearing. We have perused the material placed on record by either side.

The applicant while working as TGT was promoted 2. officiating PGT in the Directorate of Education on adhoc basis on 4.10.74. Thereafter, he was again promoted by the DPC as PGT in the pay scale of This too was a purely adhoc arrangement. Rs.550-900/-. The applicant thereafter sought voluntary retirement and was relieved on 28.2.95. The Directorate of Education vide their order dated 2.6.97 issued directions to the Heads of Schools regarding disbursement of the benefit of selection grade to the teachers subject to the fulfilment of certain conditions. Later, by their order dated 2.6.97, the approval of the competent authority was d√



grant of selection grade subject to conveyed for the beims fulfilled by the individual conditions A list of Teachers found eligible by the teachers. respondent, has been enclosed with the aforesaid office applicant figures The order dated 2.6.97. aforesaid list at Sl.No.52 which would show that unless disqualified in terms he was found to be conditions stipulated in the order dated 2.6.97, selection considered for the grant of be deserved to list of teachers date shown in the grade from the office order. the aforesaid with applicant's case for the grant of selection grade has inot been considered despite a series of representations filed by him before the respondent, the last being par 7.4.99. reply, has referred to the very respondent in the same conditions which have been incorporated in the aforesaid impugned order of 2.6.97 but have not pointed out precisely why the applicant's case could not considered for the grant of selection grade. The respondent has no comments to offer in respect the the applicant. filed representations by the matter needs to be looked into by therefore, respondent and he should dispose of the representations filed by the applicant by a reasoned and speaking order. a perusal of the impugned order dated 2.6.97 whatever the respondent has to say in the reply, we find that the respondent has not made any reference to relevant rules or the executive instructions relied upon by him in the matter. We will, therefore, expect respondent to take into account the relevant rules and instructions while considering the executive

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representations filed by the applicant and in the order to be passed, the respondent should clearly indicate the rules and instructions relied upon by him for not accepting the claim of the applicant.

- The respondent is accordingly directed to dispose of the pending representations filed by the applicant as expeditiously as possible and in any event within a period of three months from the date of the service of this order.
- Present OA is disposed of in the aforestated terms. No costs.

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(S.A.T. Rizvi) Member (A)

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